

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-20/2003(Pt.)/2426/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Indira Barman,  
District & Sessions Judge,  
Darrang, Mangaldai.

Dated Guwahati the 8<sup>th</sup> April, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. DJ(D)/2464 Dated the 06.04.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 08.04.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 07.04.2022 till the morning of 11.04.2022.** Further, the Addl. District & Sessions Judge, Darrang, Mangaldai in his absence the Civil Judge and Assistant Sessions Judge, Darrang, Mangaldai, in his absence the Chief Judicial Magistrate, Darrang, Mangaldai, and in her absence, the in-charge Chief Judicial Magistrate, Darrang, Magaldai shall remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2003(Pt.)/2427/A, dated , 08-04-2022**  
Copy to:

1. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Rdo